IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"
(Exercising powers of Adjudicating Authority under the Insolvency and Bankruptcy Code, 2016)

CP (IB) No. 294/Chd/Hry/2018

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of :

M/s Radhika Carriers LLP
having its registered office at
H.O.: A-301, Rajendra Santoshi House,
3/LSC, IInd Floor,
Behind P.N.B., Dilshad Garden, Delhi-110095

…Petitioner-Operational Creditor

Versus

Richa Industries Limited
having its registered office at
Plot No. 29, DLF Industrial Area, Phase-II,
District Faridabad, Haryana-121003

…Respondent/Corporate Debtor

Order delivered on: 19.07.2019

Coram: Hon'ble Mr. M.K. Shrawat, Member (Judicial)
Hon'ble Mr. Pradeep R. Sethi, Member (Technical)

For the Petitioner : 1). Mr. Vikram Anand, Advocate
2). Ms. Sunakshi Sharma, Advocate

For the Respondent : Mr. Yash Pal Gupta, Advocate.

Per: M.K. Shrawat, Member (Judicial)

ORDER

In this case CIRP proceedings have already been commenced in respect of Richa Industries Ltd. (Corporate Debtor) in CP (IB) No. 80/Chd/Hry/2018, therefore, this petition under Section 9 of the Code has become redundant.

The petitioner is at liberty to lodge its claim before the Resolution Professional appointed in the case of the Corporate Debtor.

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sd/-
(M.K. Shrawat)
Member (Judicial)

July 19, 2019
Yashpal